

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1633  
ANSWERED ON:27.02.2003  
SCHEMES TO CATER NEEDS OF PHYSICALLY HANDICAPPED PERSONS  
P.D. ELANGO VAN

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government have any special schemes to cater the needs of the physically handicapped persons in the country particularly in Tamil Nadu;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to promote industrial projects to provide service and opportunities for the handicapped persons in the country;
- (d) the details of the amount allocated, disbursed and utilized for the same in the last 3 years;
- (e) whether the Government both in Center and State find it very difficult to monitor the serious steps taken by the Government to fund and monitor such industries and
- (f) the details thereof and the serious steps taken by the Government to fund and monitor such industries?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) & (b) A number of schemes and programmes are being implemented all over the country, including the State of Tamilnadu for education, training and rehabilitation of persons with disabilities through the National Institutes, Composite Rehabilitation Centres, Regional Rehabilitation Centres and Districts Disability Rehabilitation Centres. Non-Governmental Organisations (NGOs) are also assisted under the Scheme to Promote Voluntary Action for Persons with Disabilities (Umbrella Scheme) and Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP). Soft loans are also provided by National Handicapped Finance and Development Corporation (NHFDC) for self-employment ventures. A total amount of Rs. 686.82 lakhs has been released to Tamilnadu in 2001-02 for programmes for the rehabilitation of persons with disabilities, under the schemes of the Ministry of Social Justice & Empowerment.

(c) to (f) The Persons with Disabilities Act, 1995 mandates appropriate Governments and local Authorities to frame schemes in favour of persons with disabilities for the preferential allotment of land at concessional rates, inter alia, for setting up business and establishment of factories by entrepreneurs with disabilities. The National Handicapped Finance and Development Corporation set up in 1997 provides loans to persons with 40% or above disability for setting up small business in service or trading sector, small industrial units, manufacturing/production unit of assistive devices for disabled persons and also for agricultural activities etc. The details of the amount disbursed including that for micro-lending activities of NHFDC in the last 3 years is as under:

(Amount (Rs. in Crores))

Year	Disbursed
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1999-00	576.02
2000-01	1,180.87
2001-02	1,284.32

No Scheme is being implemented by the Ministry of Social Justice & Empowerment to promote industrial projects for the handicapped persons in the country.